

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3537

ANSWERED ON:08.08.2017

Clearance for Port

Simha Shri Prathap

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Government of Karnataka had sent a proposal for environmental clearance for a Multipurpose all weather Port at Tadadi on PPP mode, if so, the details and status thereof;
- (b) whether the concerns raised regarding the Port relating to coastal and estuarine water quality, impact on ecology, livelihood of fishermen, pollution, protection of mangroves and others have been addressed to the satisfaction of the Expert Appraisal Committee (EAC) and if so, the details thereof;
- (c) whether EAC has also sought a detailed marine diversity conservation management plan based on possible environmental impact and if so, the details thereof; and
- (d) the measures taken by the Government to contain, control and recover the accidental spills of fuel during cargo handling?

Answer

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

(a) to (d) The proposal for development of Multipurpose all weather sea port at Tadadi was submitted to Ministry in December, 2015 by Karnataka State Industrial and Infrastructure Development Corporation (KSIIIDC) Limited for grant of Environmental and CRZ Clearance in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and Coastal Regulation Zone (CRZ) Notification, 2011, under the Environment (Protection), Act, 1986. The Proposal was considered by Expert Appraisal Committee (EAC) in its meetings held in December, 2015, October, 2016 and December, 2016. The EAC, after due consideration of coastal and estuarine water quality, impact on ecology, livelihood of fishermen, pollution, protection of mangroves, marine diversity conservation management plan, has recommended the project for grant of Environmental and CRZ Clearance with stipulated environmental safeguards including measures to be taken to control and recover the accident spills of fuel and cargo handling and subject to Stage-I, Forest Clearance. The Ministry has not received proposal for Stage-I, Forest Clearance so far under Forest Conservation Act, 1980.
